

F.No.C-19011/1/2017-HRD-I
Government of India
Department of Commerce
Directorate General of Foreign Trade

Dated : 28th Sept., 2017

CIRCULAR

Sub:- Observance of various provisions of CCS(Conduct) Rules while expressing views in electronic or print media- regarding.

Few cases have come to the notice of the competent authority in this Directorate where the officers have published articles connected to the Government policy in disregard to the CCS (Conduct) Rules. Attention of all officers is drawn towards the provisions of Rule 8 and 9 of the CCS (Conduct) Rules which provide as under:-

Rule 8 - Connection with press or other media

- (i) No Government servant shall, except with the previous sanction of the Government, own wholly or in part, or conduct or participate in the editing or management of any newspaper or other periodical publication or electronic media.
- (ii) Nothing in sub-rule (1) shall apply in case a Government servant in the bona fide discharge of his official duties publishes a book or participates in a public media.
- (iii) A Government servant publishing a book or participating in a public media shall at all times make it clear that the views expressed by him are his own and not that of Government.

Rule 9 - Criticism of Government

No Government servant shall (any radio broadcast, telecast through any electronic media) or in any document published in his own name or anonymously, pseudonymously or in the name of any other person or in any communication to the press or in any public utterance, make any statement or fact or opinion –

- (i) which has the effect of any adverse criticism of any current or recent policy or action of the Central Government or a State Government.

(ii) which is capable of embarrassing the relations between the Central Government and the Government of State; or

(iii) which is capable of embarrassing the relations between the Central Government and the Government of any foreign State.”

2. It is hereby advised that officers in DGFT should strictly follow the provisions prescribed in Rule 8 and Rule 9 under CCS (Conduct) Rules while expressing their views in electronic or print media. Any breach of these Rules shall be viewed seriously.

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To,

1. All Officers in DGFT
2. All Zonal Office /RAs